

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:220

ANSWERED ON:24.11.2010

COASTAL REGULATION ZONES

Chaudhary Shri Arvind Kumar; Chauhan Shri Sanjay Singh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has taken note of existence of the various projects/activities including housing societies within Coastal Regulation Zones (CRZ);
- (b) if so, the details thereof;
- (c) whether No Objection Certificate (NOC)/environmental clearance has been given to the multi-storey Adarsh Housing Society, Mumbai in coastal zone area;
- (d) if so, the details thereof;
- (e) if not, the manner in which the housing society came into being in the restricted coastal zone; and
- (f) the details of action being taken including strengthening of monitoring mechanism so as to ensure that no activities are undertaken in coastal zone areas?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (f) : A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a), (b), (c), (d), (e) and (f) OF LOK SABHA STARRED QUESTION NO.220 FOR ANSWER ON 24.11.2010 REGARDING COASTAL REGULATION ZONES

(a) and (b) : All developmental activities including housing, in the Coastal Regulation Zone area have to be undertaken in accordance with the provisions of the Coastal Regulation Zone Notification, 1991 and its amendments. At present, under the CRZ Notification, 1991, housing projects more than Rs. 5 crores require clearance under this Notification from the Ministry of Environment and Forests and those less than Rs. 5 crores from the concerned Authorities in the State/Union Territories.

(c) and (d) : No clearance, under the Coastal Regulation Zone Notification, 1991, was issued to the Adarsh Housing Co-operative Society, Colaba, Mumbai by the Ministry of Environment and Forests.

(e) and (f) : The Government of Maharashtra has informed that the Adarsh Housing Co-operative Society has been constructed in violation of the Coastal Regulation Zone Notification, 1991. Accordingly, the Ministry of Environment and Forests has issued a Show Cause Notice on 12th November, 2010 to the Society under Section 5 of the Environment (Protection) Act, 1986.